

ITEM NO.22

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).28092-28093/2014
(Arising out of impugned final judgment and order dated 04/07/2011
in WP No. 20270/1990 11/10/2013 in WP No. 20270/1990 11/10/2013 in
RA No.220755/2011 passed by the High Court of Judicature at
Allahabad)

HARI SHANKAR RAI

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(office report on default)

Date : 08/03/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

[IN CHAMBER]

For Petitioner(s)

Mr. Anant K. Vatsya, Adv.

Mr. Narsingh Narain Rai, Adv.

Mr. Devendra Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

In view of the fact that affidavit of dasti service upon
respondent No.2 has been filed by learned counsel for the
petitioner, no further notice is required to issued.

(Ashok Raj Singh)

(Haresh Singh Negi)

Court Master

Court Master